

which hundreds of acres of land was submerged in water, the whole highway has been damaged due to floods as a result of which tourists and travellers are facing problem in passing through this highway and many accidents are taking place there every day.

Achhenada town in Agra has been badly affected. Civic facilities and all the systems have been paralysed. Heavy loss of life has occurred due to heavy rains in Agra city. All roads have been damaged and filth has spreaded in the entire city but no relief measures have been taken so far. I demand from the Government that financial resources may be made available to give relief to the affected people of Uttar Pradesh and to implement the emergent and longterm scheme. Besides this, the Government of Uttar Pradesh may be directed to implement this scheme as scheduled.

I would like to add further that the hon'ble Prime Minister had made an announcement in this very House that a team including a representative of Planning Commission would be sent to take stock of the situation created by unexpected floods which rocked the Eastern India, Mathura, Agra and Rajasthan etc. but no Central team has so far been sent to study the problems caused by floods in Mathura and Agra.

I would like to request the hon'ble Prime Minister that as per the announcement made in the Lok Sabha, Central team should be sent at the earliest so that long term measures can be taken. Today, situation is very serious there.

SHRI VIJAY GOEL (Delhi-Sardar) : Sir, through you, I would like to draw the attention of the House to the fact that the future of lakhs of labourers of Delhi is at stake. They are not able to think as to what they should do. During past days Supreme Court, in one of its decisions had directed 168 industrial units of Delhi to be closed down by December, 31 and these units were also advised to relocate or shift. They were also directed to continue to give the salaries to these labourers till their units are relocated or shifted or till one year. But I am sorry to say that those industrial units which had promised to relocate or shift are now going back upon their word and are not relocating their units. It was also decided that 68 percent of the lands which these industrial units are owning would be kept by the Government and remaining 32 percent of land could be used by them for constructing commercial buildings for which these were given FIR one and a half time more. But the labourers have been rendered jobless due to relocating of industrial units. They are very much puzzled to think how will they earn their livelihood?

As you know that the matter of land comes under Central Government. The Government of Delhi has been given inadequate powers. I would like to submit that the hon'ble Home Minister should give a statement here in this regard. A few days back I met the hon'ble Prime Minister but he did not give any satisfactory reply.

As per the Supreme Court order around one lakh industrial units in Delhi have been asked to shift out of

Delhi in the name of pollution. It was said that these units would be provided land out of Delhi but no land has been allotted so far. My demand is that the Central Government should carry out some changes in the Master Plan and if it is not possible then it should file a petition in the Supreme Court before 30th November, for the future of labourers.

In my constituency, Sadar there are 5 textile mills viz. Ayodhya Mill, Birla mill, silk mill, Swatantra Bharat mill and DCM. Labourers of all these mills are launching agitation for a long time and their demand is legitimate. If the Government do not consider about their future, it will create a very big problem. In my constituency, some small industrial units were located in the confirming areas and some in non-confirming areas. Those units which were located in the confirming areas, are not at fault then why these units are being shifted? My demand is that the Central Government should constitute a committee and review the matter and give a statement in the House as to what will be the fate of these labourers. These institutions are going to gain a lot because the open land which has been given to them is very costly today, it will be very beneficial to these institutions but the labourers will be rendered jobless.

MR. DEPUTY SPEAKER : In this regard, I would like to say that the judgement of the Supreme Court will have to be implemented and secondly, nobody will also want that pollution should be allowed to spread in Delhi. Therefore, one lakh industrial units which are being run in Delhi in small houses would have to be shifted out of Delhi. Therefore, the Government should make arrangements to ensure that the judgement of the Supreme Court is implemented, pollution does not spread in Delhi and labourers of these units are not rendered jobless. The Government should fix a time limit and find a way out to this problem.

SHRI VIJAY GOEL : Mr. Deputy Speaker, Sir, will the hon'ble Minister like to give a statement in this regard?

MR. DEPUTY SPEAKER : Yes.

SHRI VIRENDRA KUMAR SINGH (Aurangabad) : Mr. Deputy Speaker, Sir, I would like to thank you as you have given me an opportunity to speak. I would like to draw your attention to those 100 Gram Panchayats of Aurangabad (Bihar) where famine situation has emerged today. The name of Bihar has been stated only because there is one more Aurangabad in Maharashtra also. The Aurangabad district of Bihar is a backward district where in 100 Gram Panchayats famine like situation has emerged due to lack of rains. The crops have dried up. There, people are pining for foodgrains. The seeds of rice had been sown but due to non availability of water, crop was dried up.

Just now the hon'ble Minister was expressing serious concern about Orissa and looking very serious concern but I would like to say to him that drought conditions are there in 100 Gram Panchayats of my district. Since the Government do not make any comprehensive plan for such Gram Panchayats or

villages, these villages remain neglected. I, therefore, want to draw your attention towards these villages. I have also written in this regard. I would like to demand here also that these villages should be declared as drought affected areas, their land revenue may be waived off and relief measures be started there.

PROF. OM PAL SINGH 'NIDAR' (Jalesar) : Mr. Deputy Speaker, Sir, I am thankful to you that you have given me an opportunity to draw the attention of the country, through this House, towards the main problem of my constituency. In my constituency also, all the industrial units have either been closed or being closed as per a judgement of the Supreme Court but there is another aspect in it. When the judgement of the Supreme Court was being implemented in my region, it was also stated at that time that my region i.e. Agra, Ferozabad, Etah and Mathura would be provided with uninterrupted power supply for 24 hours in the form of alternative energy and all industrial units would be supplied gas uninterruptedly. But no industrial unit has so far been supplied gas and not to speak of providing power for 24 hours, even at my native place i.e. Ferozabad where the number of factories is the highest and these are running without any foreign assistance, the Government have given no help till today. Sometimes power is not supplied continuously for 24 days in that area.

Sir, through you, I would like to submit that if the Government implement first part of the judgement regarding closing of industrial units, it should implement the second part also which envisages that gas should be supplied regularly and power be made available continuously for 24 hours. Unless the second part of the judgement is implemented, the hope, which was raised by promising to set up gas based industries, among the lakhs of labourers who have been rendered jobless, will not be fulfilled. I am giving an example here. Lakhs of labourers have been rendered jobless in Ferozabad alone and foundry, Sari and other industries are not included in it. Therefore, through you, I would like to submit that the Government should implement the judgement of the Supreme Court there with immediate effect, set up small power stations at a distance of 10-20 kilometer and supply gas to the industries without any further delay.

SHRI GANGA CHARAN RAJPUT (Hamirpur) : Mr. Deputy Speaker, Sir, I would like to draw your attention towards the news which has appeared prominently in all newspapers of today and that is fodder scam of Bihar. Now-a-days no other news appeals in the newspapers other than scams. All the politicians and officers holding higher Offices are involved in corruption. Some of them have been exposed and others are yet to be exposed. Sir, through you, I would like to request the Government that it should expose those people who are yet to be exposed. I would like to give a suggestion here that the C.B.I. may be directed to make an inquiry into the properties of the present Ministers.

Expunged as ordered by the chair.

former Ministers, Governors, I.A.S. and I.P.S. Officers and all judges. These people may be asked to submit a statement of their properties.

Mr. Deputy Speaker, Sir, even Judiciary is not free from corruption today... A former judge has been arrested under FERA. Judges have no clear image so far as corruption is concerned and I.A.S. and I.P.S. officers are already involved in corruption. It is because our Ministers are also involved in corruption. If the leader of the country is involved in corruption, how can we prevent officers from indulging in it. It is a very serious issue, therefore, it should be considered seriously in the House. Supreme Court has exposed many corrupt leaders with the help of the CBI but our Government have not been able to expose even a single Minister and Officer till today. What are the reasons behind it? Is corruption not rampant in the country at present? But the reality is that corruption is prevailing in the country at present also. Why the Government are keeping mum? Our hon'ble Minister Shri Ram Vilas Paswanji is sitting here. He is holding an important Department like Railway. Corruption might have been in that Department also. He should tell as to how many cases of corruption have come to the notice and how many guilty officers have been punished?

Shri Jenaji is also sitting here. What are the reasons for which the Ministers do not consider even a single officer of their Departments involved in corruptions? Can they not fix a target to identify a certain number of corrupt officers every day and to bring them in the dock? Since we have to resolve to do away with corruption, therefore, all of us would have to make efforts. This has become an important issue before the people of the country. Now the situation is that if we come out wearing Khadi clothes, people taunt by saying that Sukhram is going. There was a time when khad was given respect but now it is facing disrespect. Therefore, the House and the Government should consider this important issue seriously. Please tell me what steps are being taken by the Government to do away with corruption?

I want to say one more thing. The Lokpal Bill is likely to be introduced soon. No judge is being associated with the preparation of this Bill. Today, justice is being sold in districts and it is being bought at a price by the rich and the poor are not getting justice. It is the Supreme Court only in which people still have faith.

MR. DEPUTY SPEAKER : Please sit down. Some of the words spoken by you have been brought to my notice. I would like to go through them.

SHRI GANGA CHARAN RAJPUT : I want a reply from the Government.

SHRI CHAMAN LAL GUPTA (Udhampur) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the House towards a very important matter. The Government of Pakistan have not issued visa to any Sikh living in Kashmir for the last four years. When our Sikh pilgrims who wish to visit Nankana Sahib, apply for visa, their applications are not entertained on the